Court-II

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal Nos. 167 of 2015 & IA Nos. 271 of 2015 and 272 of 2015, A.No.159 of 2015 & IA No.255 of 2015 and A.No.160 of 2015 & IA Nos. 257 of 2015 and 258 of 2015

Dated: 29th March, 2016

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal Nos. 167 of 2015 & IA Nos. 271 of 2015 and 272 of 2015

M/s Responce Renewable Energy Ltd. ...Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant : -

Counsel for the Respondent(s) : Mr. Lakshman Bhakta Dy. Dir.

(Pers.) for R.1

and Mr. Mohit Kumar Shah, Adv. for

R.2

A.No.159 of 2015 & IA No.255 of 2015

Sri Avantika Contractors (I) Ltd. ...Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant : -

Counsel for the Respondent(s) : Mr. Lakshman Bhakta Dy. Dir.

(Pers.) for R.1

and Mr. Mohit Kumar Shah, Adv. for

R.2

A.No.160 of 2015 & IA Nos. 257 of 2015 and 258 of 2015

Ms/ Glatt Solutions Pvt. Ltd. ...Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant : -

Counsel for the Respondent(s) : Mr. Lakshman Bhakta Dy. Dir.

(Pers.) for R.1

and Mr. Mohit Kumar Shah, Adv. for

R.2

ORDER

In this batch of appeals an amended memo of parties, as per learned counsel for the appellant, has been filed. The appellant is directed to effect service of notice upon the newly added respondents, namely respondent Nos. 3 to 5 and the respondent are required to file counter affidavit within four weeks from today and rejoinder be filed within two weeks thereafter.

Dasti service is permitted.

Post this batch of appeals, in the column of pleadings, on <u>25th July</u>, <u>2016</u>.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt